

No. 131

Citation to file inventory and account.

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION
PETITION NO. OF 19 .**

(Title as in the Petition)

..... Executor/Administrator
Succession Certificate Holder

(only in the case of failure to file accounts).

Take notice that you are hereby required to appear before the Judge hearing testamentary matters in Chambers on the day of 19 at 11 O'clock in the forenoon to show cause why you have not exhibited in this Court an inventory containing a full and true estimate of all the property and credits of the abovenamed deceased and why you have not exhibited in this Court an account of the estate of the said deceased showing the assets which have come to your hands and the manner in which they have been applied or disposed of and,

Take further notice that in default of appearance, the Court may pass such order against you as it may deem fit;

Witness Chief Justice at
Bombay aforesaid, this day of 19 .

By the Court,
Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for